

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 691 OF 2022****IN THE MATTER OF**

RAMA SHANKER AWASTHI

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(S)

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Respondent No.-3

(Assistant Engineer,

Minor Irrigation, Pilibhit)

Through



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Place : New Delhi

Date : 19.02.2025

राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित 4086 सं0 691/2022 रामाशंकर अवस्थी बनाम स्टेट ऑफ यूपी0 व अन्य में मा0 अधिकरण के आदेश दिनांक 07.11.2024 के अनुपालन में विपक्षी पार्टी संख्या-03 की ओर से अनुपालन आख्या।

मैं रोहित भट्ट पुत्र श्री पी0डी0 भट्ट आयु 25 वर्ष पद सहायक अभियन्ता पर कार्यरत हूँ, यह सत्यापित करता हूँ कि मैं इस हलफनामों का उत्तरदाता/प्रतिवादी हूँ और प्रस्तुत मामले में सभी तथ्यों से भली-भांति अवगत हूँ। प्रस्तुत मामले के सन्दर्भ में मेरे द्वारा दिए गए जवाब निम्नलिखित हैं:

1-यह है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 691/2022 रामाशंकर अवस्थी बनाम स्टेट ऑफ यूपी0 व अन्य में मा0 अधिकरण का आदेश दिनांक 07.11.2024 पारित किया गया, जिसका प्रभावी अंश निम्नवत् है :-

"2. When the order dated 21.12.2023 was passed the Respondents No. 1 and 3 were not represented. It has been pointed out that no notice to those respondents has been issued subsequently.

3. Let the notice be issued to the respondents not represented today The Applicant is directed to serve the said respondents and file an affidavit of service at least one week before the next date of hearing.

4. List on 24.02.2025."

2- यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा सुनवाई हेतु अगामी तिथि दिनांक 24.02.2025 नियत की गयी है।

3- यह कि प्रदेश में भूगर्भ जल के संसाधनों के संरक्षण, सुरक्षा तथा प्रबंधन, नियंत्रण और विनियमन किये जाने के दृष्टिगत "उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019" दिनांक 02 अक्टूबर, 2019 से लागू किया गया है। (Annexure-1)

4- यह कि प्रदेश में उ0प्र0 भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 के अन्तर्गत लघु सिंचाई एवं भूगर्भ जल अनुभाग-1 की अधिसूचना संख्या 1320/62-1-2019-10जीडब्लू-2014, दिनांक 13.11.2019 (Annexure-2) द्वारा प्रदेश में "उत्तर प्रदेश राज्य भूगर्भ जल प्रबंधन विनियामक प्राधिकरण" के गठन किये जाने की अधिसूचना निर्गत की गयी।

5- यह कि प्रदेश में उ0प्र0 भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 के अन्तर्गत नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग-3 की अधिसूचना संख्या 58/76-3-2020/10जीडब्लू/2014, दिनांक 21.01.2020 (Annexure-3) द्वारा प्रदेश के समस्त जनपदों में जिलाधिकारी की अध्यक्षता में "जिला भूगर्भ जल प्रबंधन प्राधिकरण" के गठन किये जाने की अधिसूचना निर्गत की गयी।

6- यह कि उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 में निहित सेवाओं यथा कृषि एवं उद्योग उपभोक्ताओं, वाणिज्यिक, औद्योगिक, अवसंरचनात्मक एवं सामूहिक भूगर्भ जल उपयोक्ताओं के पंजीकरण, अनापत्ति प्रमाण-पत्र निर्गमन/नवीनीकरण आदि कार्यों के पारदर्शितापूर्ण क्रियान्वयन हेतु विकसित वेब पोर्टल (upgwdonline.in) के संचालन हेतु उत्तर प्रदेश के समस्त 75 जनपदों में जनपद स्तर पर जनपदवार नोडल अधिकारी नामित किये गये हैं।

7- यह कि मा0 अधिकरण के उक्त पारित आदेश दिनांक 07.11.2024 के अनुपालन में निदेशक, भूगर्भ जल विभाग, उ0प्र0 के पत्र संख्या 1316/भू0ज0वि0/एस-26 (एन0जी0टी0), दिनांक 05.12.2024 (Annexure-4) के द्वारा विपक्षी पार्टी संख्या-3 की ओर से विभागीय अनुपालन आख्या तैयार किये जाने, प्रकरण की जाँच हेतु जनपद पीलीभीत में चलित फर्मों के संबंध में विभाग का प्रतिनिधित्व किये जाने एवं वाद में वांछित मंतव्य/शपथ पत्र दाखिल किये जाने हेतु नोडल अधिकारी, जिला भूगर्भ जल प्रबंधन परिषद, जनपद पीलीभीत को नामित किया गया है।

Assistant Engineer
Minor Irrigation
PILIBHIT



(1)-फर्म मैसर्स बजाज एनर्जी लि० को भूजल 4087 हेतु निर्गत अनापत्ति प्रमाण पत्र की स्थिति-

- मैसर्स बजाज एनर्जी लि०, ग्राम बरखेडा, तहसील-बीसलपुर, जनपद-पीलीभीत द्वारा 03 बोरवेल के माध्यम से भूजल निष्कर्षण किया जा रहा है, जिसके सापेक्ष जिला परिषद, जनपद पीलीभीत द्वारा फर्म को भूजल निष्कर्षण हेतु अनापत्तियां (एन०ओ०सी०) (Annexure-5.1,5.2 & 5.3) निर्गत की गयी है जिनका विवरण निम्नवत् है-

कं०सं०	एन०ओ०सी० संख्या	एन०ओ०सी० की वैधता	अधिकतम प्रतिदिन भूजल निष्कर्षण (KL)	वर्षिक अधिकतम भूजल निष्कर्षण की मात्रा (KL)	भूजल आहरण शुल्क (घनराशि रुपये में)
1	NOC022872	दिनांक 23.06.2021 से 22.06.2026 तक	3240	972000	4374000.00
2	NOC017141	दिनांक 23.06.2021 से 22.06.2026 तक	2520	756000	3402000.00
3	NOC039812	दिनांक 23.06.2021 से 22.06.2026 तक	1260	378000	1701000.00

9(1)-फर्म को निर्गत अनापत्ति के सापेक्ष शर्तों का अनुपालन- फर्म को भूजल निष्कर्षण हेतु मात्रा 03 निर्गत अनापत्ति प्रमाण पत्रों पर अंकित शर्तों के अनुपालन कराये जाने की जाँच में निम्नलिखित तथ्य दर्शित हुए:-

- फर्म मैसर्स बजाज एनर्जी लि०, ग्राम बरखेडा, तहसील-बीसलपुर, जनपद-पीलीभीत में स्थित है।
- फर्म में कुल 03 बोरवेल स्थापित है, जिसमें प्रत्येक बोरवेल की गहराई लगभग 110.00 मीटर व चलित 03 मोटर की क्षमता 30 HP है।
- फर्म में जाँच के दौरान तीन बोरवेल द्वारा कमशः 180 घनमीटर प्रति घण्टा का डिस्चार्ज पाया गया।
- ग्राम बरखेडा, तहसील-बीसलपुर, जनपद-पीलीभीत में किसी भी प्रकार से पाइप लाइन शुद्ध जल/शोधित जलापूर्ति नहीं की जा रही है।
- फर्म द्वारा कुल 03 बोरवेल के माध्यम से भूगर्भ जल के सापेक्ष वर्षा जल संचयन की प्रणाली की स्थापना की गयी है।
- फर्म के परिक्षेत्र में रेनवाटर हार्वेस्टिंग प्रणाली की स्थापना की गयी है, जिसके माध्यम से कुल लगभग 29001 घनलीटर प्रतिवर्ष भूजल संचयन का कार्य किया जा रहा है एवं स्थलीय सत्यापन के समय वर्षा जल संचयन प्रणाली कियाशील अवस्था में पायी गयी।

फर्म की प्रतिनिधि श्री प्रशान्त सिंह, (डिप्टी जी०एम०) द्वारा यह भी अवगत कराया गया कि फर्म द्वारा भूजल संचयन हेतु ग्राम बरखेडा, तहसील-बीसलपुर, जनपद-पीलीभीत के आस-पास के क्षेत्र में तालाब का अधिग्रहण किया गया है, जिसके द्वारा लगभग 38.674 हेक्टर के क्षेत्रफल को गोद लिया गया है, जिसके माध्यम से लगभग 119968 घनलीटर प्रति वर्ष भूजल का संचयन का कार्य किया जा रहा है।

(Annexure-6 तालाब के अधिग्रहण सम्बन्धित साक्ष्य)

- अतएव फर्म द्वारा कुल भूजल निष्कर्षण के सापेक्ष वांछित भूजल संचयन की स्थिति-फर्म को 03 बोरवेल के माध्यम से कुल 2106000 घनमीटर प्रति वर्ष भूजल निष्कर्षण की अनुमति प्रदान की गयी है। जिसके सापेक्ष फर्म द्वारा रेनवाटर हार्वेस्टिंग प्रणाली एवं तालाब के माध्यम से कुल 142969 घनमीटर प्रतिवर्ष रिचार्ज किया जा रहा है।
- इकाई के निकटतम विभाग द्वारा स्थापित किये गये पीजोमीटर के भूजल स्तर आकड़े निम्नवत् है -

पीजोमीटर भूजल स्तर 2024 प्री मानसून 3.65 मीटर

पीजोमीटर भूजल स्तर 2024 पोस्ट मानसून 2.00 मीटर

Assistant Engineer
Minor Irrigation

- डायनामिक ग्राउण्ड वाटर रिसोर्स रिपोर्ट 2022 एवं 2023 के अनुसार जनपद पीलीभीत के विकासखण्ड-बरखेड़ा का ग्री एवं पोस्ट मानसून का भूजल स्तर की वर्षवार औसतन भूजल स्तर का आकलन भी किया गया, जिसमें वर्ष 2021 से वर्ष 2022 में दर्ज औसतन भूजल स्तर का विवरण तालिका-01 पर निम्नवत् है :-

तालिका-01

वर्ष	ग्री-मानसून (मीटर में)	पोस्ट मानसून (मीटर में)
2021	4.55	3.42
2022	4.24	2.53

- फर्म को प्राप्त अनापत्ति प्रमाण पत्र में निहित शर्तों के अनुपालन में वाटर ऑडिट रिपोर्ट 2023, पीएचडी चेम्बर आफ कामर्स एण्ड इन्डस्ट्री, न्यू दिल्ली (केन्द्रीय भूमि जल प्राधिकरण, भारत सरकार द्वारा नामित संस्था) द्वारा तैयार करायी गयी है एवं समिति द्वारा वाटर आडिट रिपोर्ट के परीक्षण उपरान्त पाया गया कि निर्गत रिपोर्ट CGWA, MoJS, GOI के मानकों के अन्तर्गत तैयार की गयी है। (Annexure-7)

- फर्म को प्राप्त अनापत्ति प्रमाणपत्र में निहित शर्तों के अनुपालन में प्रभाव आंकलन रिपोर्ट स्पेटियल जियोटेक प्राइवेट लिमिटेड द्वारा तैयार करायी गयी है एवं समिति द्वारा प्रभाव आंकलन रिपोर्ट के परीक्षण उपरान्त पाया गया कि निर्गत रिपोर्ट CGWA, MoJS, GOI के मानकों के अन्तर्गत तैयार की गयी है।

(Annexure-8)

फर्म द्वारा अपशिष्ट जल हेतु 1000 KLD क्षमता का 01 ई0टी0पी0 (Effluent Treatment Plant) स्थापित है साथ ही 100 KLD क्षमता के 01 एस0टी0पी0 (Sewage Treatment Plant) स्थापित किया गया है।

फर्म द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा अनापत्ति (CCA) प्रमाण पत्र प्राप्त किया गया है। जिसकी वैधता दिनांक 05.12.2023 से दिनांक 31.12.2025 तक है। (Annexure-9)

- फर्म द्वारा तीनो बोरवेलों का 5 वर्षों का अग्रिम भूजल आहरण शुल्क दिनांक 23.11.2022 को जमा किया गया है एवं अनापत्ति प्रमाणपत्र की वैधता 23.06.2021 से 22.6.2026 तक मान्य है। (Annexure-10)
- टिप्पणी- उक्त से स्पष्ट है कि फर्म द्वारा मैसर्स बजाज एनर्जी लि0, ग्राम बरखेड़ा, तहसील-बीसलपुर, जनपद-पीलीभीत को 03 बोरवेल के माध्यम से भूजल निष्कर्षण किये जाने हेतु निर्गत अनापत्ति पत्रों में अंकित शर्तों का वर्तमान में पूर्णतयः पालन किया जा रहा है।

- 10- यह कि भारत सरकार द्वारा तैयार की गयी डायनामिक ग्राउण्ड वाटर रिसोर्स रिपोर्ट-2023 के अनुसार (Annexure-11) जनपद शाहजहांपुर में भूजल संसाधन की स्थिति निम्नानुसार है :-

उपलब्ध भूजल संसाधन की कुल मात्रा	-103694.88 हे0मी0
सभी स्रोतों से भूजल निष्कर्षण योग्य भूजल की मात्रा	-67177.02 हे0मी0
सिंचाई कार्य में भूजल निष्कर्षण	-61600.00 हे0मी0
औद्योगिक क्षेत्र में भूजल निष्कर्षण	-164.68 हे0मी0
घरेलू क्षेत्र में भूजल निष्कर्षण	-5411.96 हे0मी0

- उपलब्ध भूजल संसाधन आकड़ों से स्पष्ट है कि जनपद पीलीभीत में सभी स्रोतों से भूजल निष्कर्षण की कुल मात्रा 67177.02 हे0मी0 है। कुल भूजल निष्कर्षण में सिंचाई कार्य हेतु भूजल निष्कर्षण 61600.00 हे0मी0 तथा औद्योगिक क्षेत्र में भूजल निष्कर्षण 164.68 हे0मी0 है, स्पष्ट है कि जनपद में कृषि क्षेत्र में कुल उपयोग में लाये जाने वाले भूजल के सापेक्ष औद्योगिक क्षेत्रों में भूजल संसाधन की कुल उपयोगिता अत्यन्त अल्प है।



Sus
12/02/23

जनपद पीलीभीत के अन्तर्गत कुल 07 विकासखण्ड 4089 हैं। डायनमिक ग्राउण्ड वाटर रिसोर्स रिपोर्ट -2022 एवं 2023 के अनुसार जनपद पीलीभीत के समस्त विकासखण्ड सुरक्षित श्रेणी में वर्गीकृत किये गये हैं।

(Annexure-12)

11-यह है कि ओ0ए0 सं0 691/2022 रमाशंकर अवस्थी बनाम स्टेट आफ यू0पी0 की याचिका के क्रम में मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक 07.11.2024 के अनुपालन में मैसर्स बजाज एनर्जी लि0 की जनपद पीलीभीत में संचालित इकाईयों के संबंध में पार्टी संख्या 03 की ओर से वांछित सम्बन्धित अनुपालन आख्या संस्तुति सहित सूचनार्थ एवं अग्रोत्तर कार्यवाही किये जाने हेतु प्रस्तुत है।

दिनांक: 17-02-25



हस्ताक्षर शपथग्रहिता

[Handwritten Signature]

विपक्षी पार्टी संख्या-03 की ओर से
(सहायक अभियन्ता, लघु सिंचाई विभाग/नोडल
अधिकारी, जिला भूगर्भ जल प्रबन्धन परिषद
पीलीभीत।

Assistant Engineer
Minor Irrigation
PILIBHIT

[Handwritten Signature]
Assistant Engineer
Minor Irrigation
PILIBHIT

मै रोहित भट्ट पुत्र श्री पी0डी0 भट्ट शपथ लेता हूँ कि मेरे द्वारा प्रस्तुत उपरोक्त कथन पूर्णतः सत्य है और इसमें कोई भी तथ्य छुपाया नहीं गया है। यदि उपरोक्त में से कोई कथन असत्य पाया जाता है तो मेरे विरुद्ध यिमानुसार कार्यवाही करने हेतु विभाग को पूर्ण अधिकार होगा।

दिनांक: 17-02-25

हस्ताक्षर कृपामणि
Assistant Engineer
Minor Irrigation
PILIBHIT



Suresh
17/02/25



रजिस्ट्रेशन नम्बर-एस०एस०पी०/एल०

डब्लू०/एन०पी०-91/2014-16

लाइसेन्स टू पोस्ट एट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-1, खण्ड (क)

(उत्तर प्रदेश अधिनियम)

लखनऊ, बुधवार, 7 अगस्त, 2019

श्रावण 16, 1941 शक सम्वत्

उत्तर प्रदेश शासन

विधायी अनुभाग-1

संख्या 1468/79-वि-1-19-1(क)-14-19

लखनऊ, 7 अगस्त, 2019

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश भू-गर्भ जल (प्रबन्धन और विनियमन) विधेयक, 2019 जिससे लघु सिंचाई एवं भू-गर्भ जल अनुभाग-1 प्रशासनिक रूप से सम्बन्धित है, पर दिनांक 5 अगस्त, 2019 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019

(उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

राज्य के विशेष रूप से संकटग्रस्त ग्रामीण तथा नगरीय क्षेत्रों में दोनों परिमाणात्मक एवं गुणात्मक भू-गर्भ जल का अविरोध प्रबंधन सुनिश्चित करने हेतु भू-गर्भ जल की सुरक्षा, संरक्षा, नियंत्रण तथा विनियमन और उससे सम्बन्धित या आनुषंगिक विषयों का उपबन्ध करने के लिये

अधिनियम

चूंकि भू-गर्भ जल के अनियंत्रित और तीव्र निष्कर्षण के फलस्वरूप भू-गर्भ जल के स्तरों में आई गिरावट से भयप्रद स्थिति उत्पन्न हो गयी है और राज्य के अनेक भागों के ग्रामीण एवं नगरीय दोनों क्षेत्रों में भू-गर्भ जल के स्रोतों में कमी आ गयी है;

और चूंकि भू-गर्भ जल, घरेलू, कृषि और औद्योगिक उपयोगों हेतु एकल सर्वाधिक महत्वपूर्ण जल स्रोत होने के कारण ग्रामीण एवं नगरीय क्षेत्रों में पेय जल, खाद्य तथा जीविका-सुरक्षा का मेरुदण्ड है;

क्रम-संख्या-216(क)



रजिस्ट्रेशन नम्बर-एस०एस०पी०/एल०

डब्लू०/एन०पी०-91/2014-16

लाइसेन्स टू पोस्ट एंट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियत आदेश)

लखनऊ, बुधवार, 13 नवम्बर, 2019

कार्तिक 22, 1941 शक सम्वत्

उत्तर प्रदेश सरकार

लघु सिंचाई एवं भूगर्भ जल अनुभाग-1

संख्या 1320/62-1-2019-10 जीडब्लू-2014

लखनऊ, 13 नवम्बर, 2019

अधिसूचना

प०आ०-344

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 7 के अधीन शक्तियों का प्रयोग करके राज्यपाल इस अधिसूचना के गजट में प्रकाशित किए जाने के दिनांक से राज्य में एक प्राधिकरण का गठन करती हैं जिसे 'उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन विनियामक प्राधिकरण' के रूप में जाना जायेगा।

आज्ञा से,
अनीता सिंह,
प्रमुख सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1320/LXII-1-2019-10gw-2014, dated November 13, 2019 :

No. 1320/LXII-1-2019-10gw-2014

Dated Lcknow, November 13, 2019

In exercise of the powers under section 7 of the Uttar Pradesh Ground Water (Management and regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to establish an authority in the State to be known as the 'Uttar Pradesh State Ground Water Management and Regulatory Authority' with effect from the date of publication of this notification in the Gazette.

By order,
ANITA SINGH,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 379 राजपत्र-(हिन्दी)-2019-(998)-599 प्रतियां-(क०/टी०/ऑफसेट)।

पी०एस०यू०पी०-ए०पी० 3 सा० लघु सिंचाई-2019-(999)-1,000 प्रतियां-(क०/टी०/ऑफसेट)।

1092

4093

क्रम-संख्या - 19



रजिस्ट्रेशन नम्बर-एस०एस०पी०/एल०-

डब्लू०/एन०पी०-91/2014-16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियत आदेश)

लखनऊ, मंगलवार, 21 जनवरी, 2020

माघ 1, 1941 शक सम्वत्

उत्तर प्रदेश शासन
नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग-3

संख्या 58/76-3-2020/10जीडब्लू/2014

लखनऊ, 21 जनवरी, 2020

अधिसूचना

प०आ०-19

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 6 की उप-धारा (1) के अधीन शक्तियों का प्रयोग करके राज्यपाल, राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण को उक्त धारा के उपबंधों के अनुसार अध्यक्ष और सदस्यों से समाविष्ट राज्य के प्रत्येक जिला हेतु जिला भूगर्भ जल प्रबंधन परिषद् का गठन करने के लिये निदेश देती हैं।

आज्ञा से,
अनुराग श्रीवास्तव,
प्रमुख सचिव।

IN pursuance of the provision of clause (3) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 58/76-3-2020/10gw/2014, Lucknow dated January 21, 2020 :

No. 58/76-3-2020/10gw/2014

Dated Lucknow, January 21, 2020

IN exercise of the powers under sub-section (1) of section 6 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to direct the State Ground Water Management and Regulatory Authority to constitute the District Ground Water Management Council for each district of the State consisting of the Chairperson and members in accordance with the provisions of the said section.

By order,
ANURAG SRIVASTAVA,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी०-575-राजपत्र (हि०)-(1399)-2020-599 प्रति्या-(कम्प्यूटर/आफसेट)।
पी०एस०यू०पी०-ए०पी०-4 सा० भूगर्भ जल-(1400)-1000 प्रति्या-(कम्प्यूटर/आफसेट)।

राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण,
(अधिसूचना संख्या 1320/62-1-2019-10 जी0डब्लू0/2014, दिनांक 13 नवम्बर, 2019 के द्वारा गठित)

संख्या / यूपीराभूजप्रविप्रा
लखनऊ: दिनांक : 05 जून, 2020

-: कार्यालय ज्ञाप :-

अधिसूचना संख्या 58/76-3-2020/10जीडब्लू/2014, दिनांक 21 जनवरी, 2020 के द्वारा प्राप्त निर्देशों तथा उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 06 में प्रदत्त अधिकारों के क्रम में प्रदेश के समस्त जनपदों में एतद्वारा "जिला भूगर्भ जल प्रबन्धन परिषद्" का गठन निम्नानुसार किया जाता है:-

1.	जिला मजिस्ट्रेट।	अध्यक्ष
2.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट राज्य में भूगर्भ जल प्रबन्धन के क्षेत्र में दीर्घकालिक कार्य करने का अनुभव रखने वाले एक विषय विशेषज्ञ।	सदस्य
3.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट भूगर्भ जल के क्षेत्र में अनुभव रखने वाले सार्वजनिक/गैर सरकारी संगठन/सामाजिक क्षेत्र का एक व्यक्ति।	सदस्य
4.	सहायक अभियन्ता, भूगर्भ जल विभाग।	सदस्य
5.	क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड।	सदस्य
6.	जिला कृषि अधिकारी।	सदस्य
7.	अधिशासी अभियन्ता, लघु सिंचाई विभाग।	सदस्य
8.	अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम।	सदस्य
9.	नगर आयुक्त, नगर निगम/अधिशासी अधिकारी, नगर पालिका परिषद्/अधिशासी अधिकारी, नगर पंचायत (यथास्थिति)।	सदस्य
10.	मुख्य अभियन्ता, विकास प्राधिकरण।	सदस्य
11.	अधिशासी अभियन्ता, सिंचाई एवम् जल संसाधन विभाग।	सदस्य
12.	उपायुक्त, जिला उद्योग केन्द्र।	सदस्य
13.	प्रभागीय वनाधिकारी।	सदस्य
14.	जिला उद्यान अधिकारी।	सदस्य
15.	जिला विकास अधिकारी।	सदस्य/सचिव

उक्त सदस्यों के अतिरिक्त नगर पालिका, भूगर्भ जल प्रबन्धन समिति तथा खण्ड पंचायत भूगर्भ जल प्रबन्धन समिति से एक-एक सदस्य परिषद् के आमंत्रित सदस्य के रूप में भी सम्मिलित किए जाएंगे। "जिला भूगर्भ जल प्रबन्धन परिषद्" के क्रम संख्या 02, एवम् 03 पर नामित सदस्यों की सेवा एवम् शर्तें, इत्यादि उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) नियमावली, 2020 के अध्याय-2 के अनुसार होगी।

राजेन्द्र कुमार तिवारी
मुख्य सचिव/अध्यक्ष

02

01 /यूपीराभूजप्रविप्रा/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है:-

1. अपर मुख्य सचिव/प्रमुख सचिव, वित्त विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
2. प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
3. समस्त मण्डलायुक्त, उत्तर प्रदेश।
4. समस्त जिलाधिकारी, उत्तर प्रदेश।
5. समस्त जिला मजिस्ट्रेट, उत्तर प्रदेश।
6. स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
7. स्टाफ आफिसर, कृषि उत्पादन आयुक्त, उत्तर प्रदेश शासन।
8. निदेशक, भूगर्भ जल विभाग, 9वाँ तल इन्दिरा भवन, लखनऊ।

आज्ञा से,



(वी०के० उपाध्याय)

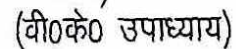
निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

पत्रांक: /यूपीराभूजप्रविप्रा/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु इस निर्देश के साथ प्रेषित है कि अपने अधीनस्थ प्रत्येक जनपद के सक्षम अधिकारी को जिला भूगर्भ जल प्रबन्धन परिषद् के सदस्य के रूप में पदेन नामित करें।

1. प्रमुख अभियन्ता/विभागाध्यक्ष, सिंचाई और जल संसाधन विभाग, उत्तर प्रदेश।
2. निदेशक, स्थानीय निकाय, उत्तर प्रदेश, लखनऊ।
3. निदेशक, उद्योग विभाग, उत्तर प्रदेश, कानपुर।
4. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश, लखनऊ।

आज्ञा से,



(वी०के० उपाध्याय)

निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

4096

कोर्ट केस/एन0जी0टी0/महत्वपूर्ण
ई-मेल के माध्यम से

कार्यालय निदेशक,
भूगर्भ जल विभाग, उत्तर प्रदेश
भूजल भवन (रा0भू0सू0प्र0के0),
हरिहरपुर, शहीद पथ, लखनऊ।

संख्या- 1316 / भू0ज0वि0/एस-26(एन0जी0टी0)

दिनांक/लखनऊ/दिसम्बर 05 2024

विषय- मा0 राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली में विचाराधीन ओ0ए0 संख्या-691/2022 Rama Shanker Awasthi Vs State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 07.11.2024 के अनुपालन के सम्बन्ध में।
नोडल अधिकारी, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद-पीलीभीत/शाहजहाँपुर/गोण्डा/बलरामपुर/लखीमपुर (खीरी)।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली में विचाराधीन ओ0ए0 संख्या-691/2022 Rama Shanker Awasthi Vs State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 07.11.2024, जो इस कार्यालय में दिनांक 25.11.2024 को प्राप्त हुआ है (मय संलग्नको सहित छायाप्रति संलग्न), का संदर्भ ग्रहण करें, जिसके माध्यम से अवगत कराया गया है कि प्रदेश में स्थापित फर्म M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. के विभिन्न जनपदों यथा-पीलीभीत, शाहजहाँपुर, गोण्डा, बलरामपुर, लखीमपुर(खीरी) में चलित धर्मल पावर प्लांट के द्वारा पर्यावरणीय नियमों का अनुपालन न किये जाने, सम्बन्धित विभागों से बिना अनापत्ति प्रमाण पत्र प्राप्त किये ही यूनितों का संचालन किये जाने के साथ ही व्यवसायिक कार्य हेतु अवैध रूप से भूजल निष्कर्षण किया जा रहा है। जिसके संबंध में मा0 अधिकरण के सम्मुख विषयांकित वाद दिनांक 27.09.2022 को सूचीबद्ध हुई जिसमें मा0 अधिकरण द्वारा, लगाये गये आरोपों का संज्ञान लेते हुए तथा शर्तों का अनुपालन कराये जाने हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली व उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त समिति गठित की गयी एवं इस हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड को नोडल नामित किया गया।

उक्त वाद मा0 अधिकरण के सम्मुख पुनः दिनांक 07.11.2024 को सूचीबद्ध हुई एवं सुनवाई उपरान्त मा0 अधिकरण द्वारा कार्यालय को नोटिस प्रेषित करते हुए अपेक्षा की गयी है कि अगामी सुनवाई दिनांक 24.02.2025 से पूर्व मा0 अधिकरण के आदेशों का अनुपालन कराया जाना सुनिश्चित किया जाये। दिनांक 07.11.2024 को पारित आदेश का प्रभावी अंश निम्नवत् है:-

".....2. When the order dated 21.12.2023 was passed the Respondents No. 1 and 3 were not represented. It has been pointed out that no notice to those respondents has been issued subsequently.

3. Let the notice be issued to the respondents not represented today The Applicant is directed to serve the said respondents and file an affidavit of service at least one week before the next date of hearing.

4. List on 24.02.2025."

उल्लेखनीय है कि प्रदेश में प्रख्यापित 'भूगर्भ जल (प्रबन्धन एवं विनियमन) अधिनियम-2019' में निहित प्राविधानों के अन्तर्गत मुख्य सचिव महोदय की अध्यक्षता में "उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन एवं विनियामक प्राधिकरण" का गठन किया गया है। अधिनियम, 2019 के प्रभावी अनुश्रवण/क्रियान्वयन हेतु प्रदेश के समस्त जनपदों में जनपद स्तर पर जिलाधिकारी की अध्यक्षता में "जिला भूगर्भ जल प्रबन्धन परिषद" का गठन भी किया जा चुका है, जिसके अन्तर्गत कूपों के पंजीकरण, भूगर्भ जल निष्कर्षण हेतु अनापत्ति प्रमाण-पत्र निर्गमन/नवीनीकरण आदि के सम्बन्ध में प्राप्त आवेदनों तथा भूजल व उससे सम्बन्धित शिकायतों का निस्तारण किया जाता है। अधिनियम में निहित सेवाओं के सुचारु क्रियान्वयन हेतु प्रत्येक जनपद में नोडल अधिकारी भी नामित किये गये हैं।

प्रस्तुत किये गये उक्त वाद में विपक्षी पार्टी संख्या-03 के रूप में भूगर्भ जल विभाग, उ0प्र0 को रखा गया है एवं मा0 अधिकरण द्वारा प्रेषित विधिक नोटिस, जिसके साथ मूल आवेदन का सार संलग्न है। नोटिस द्वारा अपेक्षा की गयी है कि मूल आवेदन में वादी द्वारा कतिपय जनपदों में स्थापित फर्मों/संस्थाओं पर लगाये गये आरोपों/तथ्यों की जाँच करते हुए सम्बन्धित वाद के सापेक्ष प्रस्तरवार विभागीय प्रतिउत्तर तैयार कर वाद की अगामी सुनवाई दिनांक 24.02.2025 से पूर्व प्रतिशपथ पत्र दाखिल किया जाये।

अतएव उपरोक्त के क्रम में आपको विषयांकित वाद में विपक्षी पार्टी संख्या-3/भूगर्भ जल विभाग, उ0प्र0 की ओर से जनपदवार विभागीय प्रतिनिधि नामित करते हुए निर्देशित किया जाता है कि मा0 प्राधिकरण के आदेश दिनांक 07.11.2024 के साथ संलग्न मूल प्रत्यावेदन में की गयी शिकायत के क्रम में मूल आवेदन में वादी द्वारा लगाये गये आरोपों/तथ्यों की जाँच करते हुए सम्बन्धित वाद के सापेक्ष जनपदवार व प्रस्तरवार विभागीय मंतव्य/पैरावाइस नैरेटिव/शपथ पत्र तैयार करते हुए, मा0 अधिकरण के सम्मुख ससमय उपस्थित होते हुए प्रेषित करना सुनिश्चित करें तथा कृत कार्यवाही से इस कार्यालय को भी अवगत करायें, जिससे मा0 राष्ट्रीय हरित अधिकरण (एनजीटी) में आदेशों का अनुपालन किया जा सके। ज्ञातव्य हों कि उक्त वाद में अगामी सुनवाई दिनांक 24.02.2025 को नियत की गयी है।
संलग्नक-उपरोक्तानुसार।

(अनुपम)

अधिशायी अभियंता/
वै0सहा0(निदेशक)।

4097

क्रमा-1316 / भूजोवि० / तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

1. मा० राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली।
2. निजी सचिव, मुख्य सचिव, उ०प्र० शासन।
3. निजी सचिव, प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उ०प्र० शासन।
4. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
5. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय निदेशक, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, लखनऊ।
7. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबन्धन परिषद जनपद-पीलीभीत/शाहजहाँपुर/गोण्डा/बलरामपुर/लखीमपुर (खीरी)।

(अनुपम)

अधिसासी अभियंता/
वै०सहा०(निदेशक)।

02



Ground Water Department
(Namami Gange & Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

ANNEXURE 5.1 (14

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022872

VALID FROM 23/06/2021 TO 22/06/2026

Name of the Applicant	ASHOK KUMAR MEHTA		
Address of the Applicant:	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit		
Company Name:	Bajaj Energy Limited	Company Address	Village- Barkhera, Tehsil- Bisalpur, Dist- Pilibhi
Serial No. of Application Form	PLBH0621NIN0004	Date of Submission	05/06/2021
Specimen Signature of the User:			

Location particulars:

District	Pilibhit	Block	BISALPUR
J.L. No		Plot No.	N/A
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	180.00	Date of Energization (In Case of Electric Pump)	01/11/2010

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	24.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	180.00	Maximum Allowable Running Hours Per Day:	18.00
Maximum Allowable Annual Extraction of Ground Water:	972000.00	Recharge Required:	437400.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 437400.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

Signature

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands

...ge of ownership of the existing well, fresh registration has to be obtained.
 ...ation, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made
 ...mission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
 ...the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during
 ...quent stage, this registration is liable for cancellation.
 ...ate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh
 ...at least ninety days prior to expiry of its validity.
 ...tion of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer
 ...be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly

15

4099

Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Handwritten signature

Date :30/12/2022

Place:Pilibhit

This certificate is electronically generated and does not require digital signature



ANNEXURE-5.2 16

Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR
BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017141

VALID FROM 23/06/2021 TO 22/06/2026

Name of the Applicant	ASHOK KUMAR MEHTA		
Address of the Applicant:	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit		
Company Name:	Bajaj Energy Limited	Company Address	Bajaj Energy Ltd, Village- Barkhera, District - Pil
Serial No. of Application Form	PLBH0621NIN0005	Date of Submission	05/06/2021
Specimen Signature of the User:			

Location particulars:

District	Pilibhit	Block	BISALPUR
J.L. No		Plot No.	N/A
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	180.00	Date of Energization (In Case of Electric Pump)	01/11/2010

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	24.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	180.00	Maximum Allowable Running Hours Per Day:	14.00
Maximum Allowable Annual Extraction of Ground Water:	756000.00	Recharge Required:	340200.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 340200.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

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... of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to standards) having telemetry system in the abstraction structure to record rate and quantum of extraction, at outlet of pumping devices and it is presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters. The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so

... of any change of ownership of the existing well, fresh registration has to be obtained. Any change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.

The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.

- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature

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Ground Water Department
(Namami Gange & ~~4103~~ Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

ANNEXURE-5.19

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039812

VALID FROM 23/06/2021 TO 22/06/2026

Name of the Applicant	ASHOK KUMAR MEHTA		
Address of the Applicant:	Bajaj Energy Ltd, Village- Barkhera, District - Pilibhit		
Company Name:	Bajaj Energy Limited	Company Address	Village - Barkhera , Tehil -Bisalpur ,Distt - Pilib
Serial No. of Application Form	PLBH0621NIN0006	Date of Submission	05/06/2021
Specimen Signature of the User:			
Location particulars:			
District	Pilibhit	Block	BISALPUR
J.L. No		Plot No.	N/A
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	180.00	Date of Energization (In Case of Electric Pump)	01/01/2021

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	24.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	30.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	180.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:	378000.00	Recharge Required:	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

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- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
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- In case of any change of ownership of the existing well, fresh registration has to be obtained.

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Date :30/12/2022

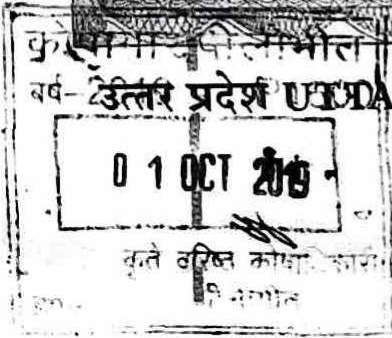
Place:Pilibhit

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प्रमाण-पत्र

प्रमाणित किया जाता है कि इस ग्राम सभा शेरगंज धरमंगदपुर, ब्लॉक बरखेड़ा (नगरपालिका/ ग्राम पंचायत) के पास उपलब्ध जल संसाधनों से बजाज एनर्जी लिमिटेड, बरखेड़ा को जल की आपूर्ति उनके औद्योगिक उपयोग हेतु नहीं किया जा सकता है। एवम् इस क्षेत्र में नगर पालिका या किसी भी सरकारी विभाग से पानी की आपूर्ति प्रदाय नहीं है।

सोमवती देवी

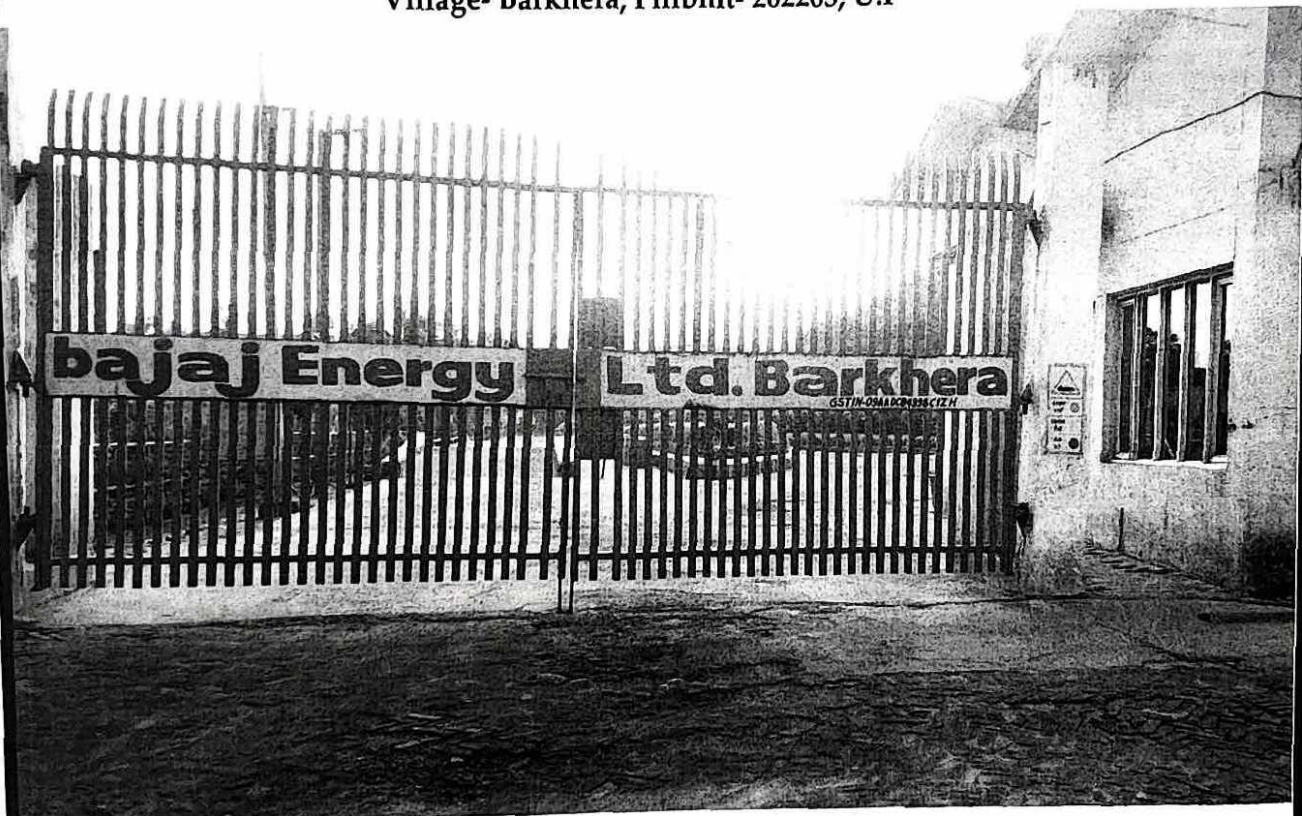
हस्ताक्षर व मुहर

WATER AUDIT REPORT

As per the guidelines of GWD
(Namami Gange & Rural Water Supply Department)

MINISTRY OF JAL SHAKTI, GOVT. OF U.P

AT
M/s Bajaj Energy Limited
(Barkhera Plant)
Village- Barkhera, Pilibhit- 262203, U.P



BY

PHD Chamber of Commerce and Industry
PHD House, 4/2 Siri Institutional Area
August Kranti Marg, New Delhi-110016
Email: sustainability@phdcci.in
Website: www.phdcci.in

Oct' 2023

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**Comprehensive Impact Assessment
Report with Groundwater Modeling
for
Barkhera Plant of Bajaj Energy
Limited
at
Pilibhit District, UP**

bajaj ENERGY



Prepared By: -
Spatial Geotech Private Limited
www.spatialgeotech.com

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

94824/UPPCB/Bareilly(UPPCBRO)/CTO/both/PILIBHIT/2023

Date: 05/12/2023

To,

M/s

BAJAJ ENERGY LIMITED

Bajaj Energy Limited, Village- Barkhera, Dist-
Pilibhit,PILIBHIT,262203

Application Id-
23180058

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BAJAJ ENERGY LIMITED** located at **Bajaj Energy Limited, Village- Barkhera, Dist- Pilibhit,PILIBHIT,262203.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BAJAJ ENERGY LIMITED** granted for the period from **05/12/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Power (Electricity)	90	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	10 KLD	STP	Irrigation in unit premises
Industrial	980 KLD	ETP	Partially used in Process and rest used in ash quenching

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	5.5-9.0

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2	BOD	30 mg/l
3	TSS	100 mg/l
4	COD	250 mg/l

(v) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	30
2	pH	5.5 to 9.0
3	TSS (mg/L)	100

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	190 TPH & 190 TPH	Coal	01	Particulate Matter	Individual ESP and common stack of 110 Meters

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	50 mg/Nm ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

Essential documents to be submitted by the Industry/Unit as Applicable :-

Environment Statement in Form-V of Environment (Protection) Rules, 1986.

Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as

per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the

responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

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The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is valid for 90 MW/ Day power production.
- 2- Industrial effluent of 980 KLD shall be treated in 1000 KLD ETP and treated effluent shall be partially used in Process and rest shall be used in ash quenching.
- 3- Domestic sewage 10 KLD shall be treated in STP of 100 KLD capacity and treated sewage shall be used in irrigation in unit premises.
- 4- No treated or untreated effluent is allowed to discharge outside the premises of the unit.
- 5- Unit shall maintain and operate Air pollution control system i. e. Electrostatic precipitator in the 02 boilers of 190 TPH each regularly and ensure that stack emissions shall always meet the norms specified in Rule 25 of Environment (Protection) Rules 1986.
- 6- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
- 7- Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
- 8- The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
- 9- Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
- 10- Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
- 11- Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent, flow meter reading, hazardous waste generated and sent to TSDF etc.at the main gate of the unit.
- 12- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
- 13- Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
- 14- Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
- 15- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

RAJENDR Digitally signed by
A SINGH RAJENDRA SINGH
Date: 2023.12.19
11:33:34 +05'30'

Chief Environment Officer

Copy to:

Regional Officer Bareilly to ensure compliance of the conditions imposed in the consent order.

RAJENDRA
SINGH Digitally signed by Rajendra Singh
Date: 2023.12.19 11:33:34 +05'30'
Chief Environment Officer



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्बजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कुटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

for

Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Payment Details

Application No	PLBH0621NIN0004
Applicant Name	ASHOK KUMAR MEHTA
Payment Status	Transaction done successfully
Amount	4374000.00
Transaction No / Challan No	BHV220005803
Payment Date	23/11/2022 11:30:41 AM

AM

Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Payment Details

Application No	PLBH0621NIN0005
Applicant Name	ASHOK KUMAR MEHTA
Payment Status	Transaction done successfully
Amount	3402000.00 —
Transaction No / Challan No	BHV220005806
Payment Date	23/11/2022 11:29:59 AM

02

Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Payment Details

Application No	PLBH0621NIN0006
Applicant Name	ASHOK KUMAR MEHTA
Payment Status	Transaction done successfully
Amount	1701000.00
Transaction No / Challan No	BHV220005805
Payment Date	23/11/2022 11:30:23 AM

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ANNEXURE -

Sl. No	District	Assessment Unit Name	Ground Water Extraction (Ham)				Stage of Ground Water Extraction (%)	Exploited Critical/Safe
			Irrigation	Industrial	Domestic	Total		
624	PILIBHIT	AMARIA	8683.71	7.12	662.09	9352.92	65.92	Safe
625	PILIBHIT	BARKHERA	6846.52	41.90	475.42	7363.85	68.93	Safe
626	PILIBHIT	BILSANDA	7077.72	0.00	545.80	7623.52	60.69	Safe
627	PILIBHIT	BISALPUR	5035.37	28.31	754.14	5817.81	62.77	Safe
628	PILIBHIT	LALAIKHERA	5657.02	34.35	515.63	6206.99	69.29	Safe
629	PILIBHIT	MARAURI	5658.69	45.30	971.11	6675.09	65.77	Safe
630	PILIBHIT	PURANPUR	22640.97	7.70	1487.77	24136.44	63.71	Safe
631	PRATAPGARH	ASPUR DEOSARA	4120.36	0.00	467.25	4587.61	81.72	Semi Critical
632	PRATAPGARH	BABA BELKHAR NATH	3173.08	0.00	323.74	3496.83	73.59	Semi Critical
633	PRATAPGARH	BABAGANJ	6556.80	0.00	506.84	7063.64	66.75	Safe
634	PRATAPGARH	BIHAR	5086.00	32.85	622.35	5741.20	56.60	Safe
635	PRATAPGARH	GAURA	5294.00	0.00	596.88	5890.89	84.61	Semi Critical
636	PRATAPGARH	KALANKER	6282.80	0.00	457.37	6740.17	62.33	Safe
637	PRATAPGARH	KUNDA	5916.00	0.00	737.58	6653.58	72.18	Semi Critical
638	PRATAPGARH	LAKSHAMANPUR	4905.00	0.00	465.41	5370.41	80.44	Semi Critical
639	PRATAPGARH	LALGANJ	5083.20	0.00	347.63	5430.83	80.83	Semi Critical
640	PRATAPGARH	MANDHATA	7050.70	0.00	463.83	7514.53	99.72	Critical
641	PRATAPGARH	MANGARAURA	4491.60	0.00	582.51	5074.11	85.07	Semi Critical
642	PRATAPGARH	PATTI	4438.72	0.00	326.64	4765.36	80.21	Semi Critical
643	PRATAPGARH	RAMPUR-SANGRAMGARH	3889.60	0.00	550.50	4440.11	77.38	Semi Critical
644	PRATAPGARH	SADAR	6479.60	0.00	391.72	6871.31	92.51	Critical
645	PRATAPGARH	SANDWA CHANDIKA	8118.00	0.00	439.22	8557.22	99.38	Critical
646	PRATAPGARH	SANGAIPUR	4007.20	0.00	479.92	4487.12	68.32	Safe
647	PRATAPGARH	SHIVGARH	6264.40	0.00	451.57	6715.97	93.84	Critical
648	PRAYAGRAJ	BAHADURPUR	3720.00	0.00	902.02	4622.01	73.98	Semi Critical
649	PRAYAGRAJ	BAHARIA	3308.80	0.00	296.07	3604.87	69.84	Safe
650	PRAYAGRAJ	CHAKA	3387.05	8.16	585.50	3980.71	94.60	Critical

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Sl. No.	Ground Water Extraction (Ham) AS PER 31-03-2023 REPORT							Category of Block
	Assessment Unit (Block)	Irrigation	Industrial	Domestic	Total	Stage of Ground Water Extraction (%)		
1	2	3	4	5	6	7	8	
1	AMARIA	8683.71	7.12	662.09	9352.92	65.92	Safe	
2	BARKHERA	6846.52	41.9	475.42	7363.85	68.93	Safe	
3	BILSANDA	7077.72	0	545.8	7623.92	60.69	Safe	
4	BISALPUR	5035.37	28.31	754.14	5817.81	62.77	Safe	
5	LALAUROKHERA	5657.02	34.35	515.63	6206.99	69.29	Safe	
6	MARAURO	5658.69	45.3	971.11	6675.09	65.77	Safe	
7	PURANPUR	22640.97	7.7	1487.77	24136.44	63.71	Safe	
	District Total	61600.00	164.68	5411.96	67177.02	65.30		

4120

Sl. No.	Ground Water Extraction (Ham) AS PER 31-03-2022 REPORT							Category of Block
	Assessment Unit (Block)	Irrigation	Industrial	Domestic	Total	Stage of Ground Water Extraction (%)		
1	2	3	4	5	6	7	8	
1	AMARIA	8624.65	0	652.9726	9277.62	62.36	Safe	
2	BARKHERA	6626.56	23.5095	468.2614	7118.33	64.6	Safe	
3	BILSANDA	7303.5	0	537.9056	7841.41	56.3	Safe	
4	BISALPUR	4629.03	8.4605	742.6181	5380.11	61.92	Safe	
5	LALAUROKHERA	5513.32	23.4	506.0258	6042.74	67.81	Safe	
6	MARAURO	5604.96	27.6	955.8299	6588.39	62.2	Safe	
7	PURANPUR	22140.48	7.703	1463.8	23611.98	62.58	Safe	
	District Total	60442.5	90.673	5327.4134	65860.59	62.54		

सीनियर हाइड्रोजियोलाजिस्ट
भूगर्भ जल विभाग खण्ड-बरेली
३५सी / ७, द्वितीय तल, रामपुरबाग, बरेली